

special appeal, विशेष अपील (न.)
special bastard, (a bastard legitimated by marriage of its parents) विवाहपूत अनौरस अपत्य (न.)
special bench, विशेष न्यायपीठ (न.)
special case, विशेष प्रकरण (न.), विशेष बाब (स्त्री.)
special conditions, विशेष शर्ती (स्त्री. अ. व.)
special contract, विशेष संविदा (स्त्री.) [Ind. Con. Act-s. 219]
special damages, विशेष नुकसानी (स्त्री.) [Sale of Goods Act-s. 61-m.n.]
special demurrer, विशेष हरकत (स्त्री.)
special enactment, विशेष अधिनियमिति (स्त्री.) [Hin. Mar. Act-s. 29(2)]
special endorsement, विशेष पृष्ठांकन (न.)
special exception, विशेष अपवाद (पु.) [Ind. Evi. Act-s. 105]
special injunction, विशेष व्यादेश (पु.)
special meeting, विशेष सभा (स्त्री.)
specialise, *v.t.* 1. विशेषीकरण करणे 2. विशेषज्ञता प्राप्त करणे
special issue, विशेष वादप्रश्न (पु.), विशेष मुद्दा (पु.)
special law, विशेष विधि (पु.)
special leave to appeal, अपील करण्यास विशेष अनुज्ञा [Cr. P. C.-s. 378(5)]
specially, *adv.* विशेषेकरून, विशेषतः, खासकरून
Special Judicial Magistrate, विशेष न्याय दंडाधिकारी (सा.) [Cr. P. C.-s. 13-m.n.]
special occupant, विशेष भोगवटादार (सा.)
special order, विशेष आदेश (पु.)
special partner, मर्यादित भागीदार (सा.)
special partnership, मर्यादित भागीदारी (स्त्री.)
special plea, (a special kind of plea in bar, consisting usually of some new affirmative matter) विशेष प्रतिवाद (पु.)
special pleader, खास वकील (सा.)
special pleading, विशेष वादकथन (न.)
special power of attorney, विशेष मुखत्यारनामा (पु.)
special privilege, खास विशेषाधिकार (पु.)
special propriety, विशेष मालकी हक्क (पु.) [Sale of Goods Act-s. 2(11)]
special trust, विशेष न्यास (पु.)
speciality, *n.* (contract or obligation under seal) मुद्रांकित बंधपत्र (न.)
special verdict, विशेष अधिनिर्णय (पु.)
special warrant, विशेष अधिपत्र (न.)
specific, *adj.* विनिर्देशपूर्वक, विनिर्दिष्ट, [C.P.C.-s. 51(a)] निश्चित
specifically, *adv.* विनिर्देशपूर्वक
specifically denied, विनिर्देशपूर्वक नाकारलेला
specifically in question, निश्चितपणे वादग्रस्त [T.P. Act-s. 52]
specification, *n.* 1. विनिर्देश (पु.), विनिर्देशके (न. अ. व.) 2. विस्तृत विवरण (न.)
specific cargo of goods, विनिर्दिष्ट जहाजी माल (पु.) [Ind. Con. Act-s. 20-ill.]
specific denial, स्पष्ट इन्कार (पु.) [C. P. C.-Order VIII-Rule 5]

specific finding, निश्चित निष्कर्ष (पु.)
specific goods, विनिर्दिष्ट माल (पु.) [Sale of Gds. Act-s. 20]
specific legacy, विनिर्दिष्ट उत्तरदान (न.)
specific legatee, विनिर्दिष्ट उत्तरदानग्राही (सा.) [Ind. Suc. Act-s. 170-m.n.]
specific movable property, विनिर्दिष्ट जंगम संपत्ति (स्त्री.)
specific name, निश्चित नाव (न.) [Cr. P. C.-s. 211(2)]
specific performance, विनिर्दिष्ट पालन (न.) [T.P. Act-s. 55(6)(b)]
specific property, विनिर्दिष्ट मालमत्ता (स्त्री.) [C.P.C. Order XXI-Rule-78]
specific purpose, विनिर्दिष्ट प्रयोजन (न.)
specific relief, विनिर्दिष्ट अनुतोष (पु.) [Speci. Reli. Act-Short title]
specific reward, विनिर्दिष्ट बक्षीस (न.) [Ind. Con. Act-s. 168]
specific suit, विनिर्दिष्ट दावा (पु.) [C. P. C.-s. 85(2)]
specified, *adj.* विनिर्दिष्ट
specify, *v.t.* विनिर्दिष्ट करणे
speculative damages, (damages which are allowed when the probability that a circumstance will exist as an element for compensation becomes conjectural) कल्पनानिष्ठ नुकसानभरपाई (स्त्री.)
speedy remedy, सत्वर उपाययोजना (स्त्री.) [Cr. P. C.-s. 144(1)]
spendthrift trust, (a trust created to provide a fund for the maintenance of another and to secure it against his improvidence or incapacity) अपव्ययोधी न्यास (पु.)
sphere of influence, (in Int. Law.) प्रभावक्षेत्र (न.)
spiritual charge, धर्मविषयक प्रभार (पु.) [Ind. Christ. Mar. Act-s. 29]
spiritual head, धर्मप्रमुख (सा.), अध्यात्म-प्रमुख (सा.) [Ind. Christ. Mar. Act-s. 3-para. 4]
splitting cause of action, वादकारणाचे विभाजन (न.)
spoliation, *n.* लूट (स्त्री.) [Const. Art.-49]
spolium, *n.* (in the civil law, a thing violently or unlawfully taken from another) बळजबरीने घेतलेली वस्तु (स्त्री.)
sponson, *n.* (in Int. Law.) (an act or engagement on behalf of a state by an agent not specifically authorised for the purpose, or by one who exceeds the limits of his authority) अनधिकार (न.)
spot, *n.* घटनास्थळ (न.) [Cr. P. C.-s. 157(1)]
spot goods, (goods ready for immediate delivery) हजर माल (पु.), तयार माल (पु.)
spouse, *n.* विवाहसाथी (सा.) [Hin. Mar. Act-s. 5(i)]
springing use, (a use limited to arise on the happening of a future event and not depending on any preceding use or estate) घटनापेक्ष उपयोग (पु.)
spurn, *v.t.* झिडकारणे
squat, *v.i.* अनधिकृतपणे बैठक मारणे
stab, *v.t.* भोसकणे
stability, *n.* स्थैर्य (न.)